

PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF FIRST FINANCIAL SERVICES LIMITED

CIN: L85100TN1984PLC011231

(Regd. Office: 52, F-3, 1st Floor, Diamond Block, Gandhi Main Road, Sri Krishna Vatika Appt, Puzhal, Thiruvallur, Chennai-600066, Tamil Nadu, India), Tel no.: +91 9176898788, Email: firstfinancialserviceslimited@gmail.com

OPEN OFFER FOR ACQUISITION OF UP TO 1,61,49,520 FULLY PAID-UP EQUITY SHARES ("OPEN OFFER SHARES") OF FACE VALUE OF ₹ 1.00 EACH REPRESENTING 20.00% OF THE EQUITY SHARE CAPITAL/VOTING CAPITAL OF FIRST FINANCIAL SERVICES LIMITED (HEREINAFTER REFERRED TO AS "TARGET COMPANY" OR "FFSL"), FROM THE PUBLIC SHAREHOLDERS BY MR. BHAGAWATI PRASAD JHUNJHUNWALA ("ACQUIRER 1"), MRS MALA JHUNJHUNWALA ("ACQUIRER 2"), MS RUHI JHUNJHUNWALA ("ACQUIRER 3"), ALONG WITH SKYEDNETWORK PRIVATE LIMITED ("PAC 1"), ANURODH MERCHANDISE PRIVATE LIMITED ("PAC 2") AND RADHASOAMI RESOURCES PRIVATE LIMITED ("PAC 3") (HEREINAFTER REFERRED TO AS THE "ACQUIRERS AND PAC'S").

This Public Announcement ("PA") is being issued by CapitalSquare Advisors Private Limited, Manager to the Offer, on behalf of Mr. Bhagawati Prasad Jhunjunwala ("Acquirer 1"), Mrs. Mala Jhunjunwala ("Acquirer 2"), Ms. Ruhi Jhunjunwala ("Acquirer 3") (hereinafter collectively referred to as the "Acquirers") along with SkyedNetwork Private Limited ("PAC 1"), Anurodh Merchandise Private Limited ("PAC 2") and Radhasoami Resources Private Limited ("PAC 3") (hereinafter collectively referred to as the "PACs") for Open Offer for acquisition of 20% of the paid up capital i.e. 1,61,49,520 equity shares from the shareholders of First Financial Services Limited (hereinafter referred to as "FFSL"/"Target Company"), in terms of the Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "Regulations") and in compliance with the SEBI Order dated 09.12.2019 and Ref. No. WTM/MB/IVD/10/5959/2019-20 (hereinafter referred to as the "Chairman Order" issued by the Securities and Exchange Board of India [SEBI]).

1. THE OFFER:

- This Public Announcement should have been made on or before Wednesday, June 02, 2010 in compliance with the now repealed SEBI (SAST) Regulations 1997. In terms of Regulation 35(2)(b) of SEBI(Substantial Acquisition of Shares and Takeovers) Regulations 2011, the previous operation of the repealed regulations or anything duly done or suffered there under, any right, privilege, obligation or liability acquired, accrued or incurred under the repealed regulations, any penalty, forfeiture or punishment incurred in respect of any offence committed against the repealed regulations, or any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid, shall remain unaffected as if the repealed regulations has never been repealed. The obligation of the Acquirers and PACs under Regulation 10 and 12 of the SEBI (SAST) Regulations 1997 to make an Open Offer is being complied with now.
- Mr. Bhagawati Prasad Jhunjunwala, s/o Mr. Nathmal Jhunjunwala, Residing at Flat 1D, Rajagiri Residency, 125, Rukmani Lakshmi Pathi Road, Rajarathinam Stadium, Egmore, Chennai-600 008, Tamil Nadu, ("Acquirer 1"), Mrs. Mala Jhunjunwala, w/o Mr. Bhagawati Prasad Jhunjunwala, Residing at Flat 1D, Rajagiri Residency, 125, Rukmani Lakshmi Pathi Road, Rajarathinam Stadium, Egmore, Chennai-600 008, Tamil Nadu, ("Acquirer 2"), Ms. Ruhi Jhunjunwala, d/o Mr. Bhagawati Prasad Jhunjunwala, Residing at Flat 1D, Rajagiri Residency, 125, Rukmani Lakshmi Pathi Road, Egmore, Chennai-600 008, Tamil Nadu, ("Acquirer 3"), along with SkyedNetwork Private Limited having registered office at 1C, Rajagiri Residency, 125, Marshalls Road, Egmore, Chennai-600 008, Tamil Nadu, ("PAC 1"), Anurodh Merchandise Private Limited having its registered office at 9, Weston Street, 3rd Floor, Unit No., 318 Kolkata-700 013, West Bengal, ("PAC 2") and Radhasoami Resources Private Limited having its registered office at JJ Manor, 2nd Floor, 146, Rukmani Lakshmi Pathi Road, Egmore, Chennai-600 008 ("PAC 3") are making offer to the - Public Shareholders of First Financial Services Limited (hereinafter referred to as "FFSL"/"Target Company") to acquire 1,61,49,520 fully paid-up Equity Shares of ₹ 1.00 each, ("the offer") representing 20% of its paid up equity share and voting capital at a price of ₹ 2.80 per share ("Offer Price" of ₹ 1.40 per share plus interest @10% per annum i.e ₹ 1.40 per share shall be payable to the eligible shareholders, who are the shareholders as on the date of violation i.e June 02, 2010).
- The Acquirers and PACs have entered into a Memorandum of Understanding dated May 27, 2010 ("MOU" or "Agreement") to acquire 13,08,650 equity shares representing 34.92% of the Equity Share Capital/Voting Capital from the Promoter Group viz. Mr. P. Natrajan, Ms. N. Jayanthi and Ms. N. Nithya and 8,68,000 shares representing 23.16% equity shares from Public Shareholders, aggregating to 21,76,650 fully paid-up equity shares of ₹ 10.00 each representing 58.08% of the paid up Equity Share Capital/Voting Capital of Target Company (hereinafter collectively referred to as "Sellers") at a fixed price of ₹ 1.00 per share payable in cash. Pursuant to the aforesaid MOU, the nominees of Mr. B.P. Jhunjunwala were to be appointed on the board of FFSL and Acquirers along with PACs were required to make a public announcement in terms of the provisions of Regulations 10 and 12 of the SAST Regulations, 1997, which they failed to do so. Thus, Acquirers and PACs have violated regulations 10 and 12 of the SEBI (SAST) Regulations, 1997 and section 12A(f) of SEBI Act, 1992. The obligations of the Acquirers and PACs under Regulations 10 and 12 of the SEBI (SAST) Regulations 1997 to make Open Offers as stated above, is being complied with now.
- Meanwhile, the Target Company has split its shares from ₹ 10 per equity shares in its Annual General meeting dated July 27, 2013, and has hence the total number of equity shares has become 8,07,47,600 equity shares of ₹ 1.00 each from 80,74,600 equity shares ₹ 10 each.
- The Acquirers and PACs are now making this Open Offer ("Offer") to the Public Shareholders of Target Company to acquire 1,61,49,520 fully paid-up Equity Shares of ₹ 1.00 each, representing 20% of the paid up equity share/voting capital at a price of ₹ 2.80 per share ("Offer Price" of ₹ 1.40 per share plus interest @10% per annum i.e ₹ 1.40 per share shall be payable to the eligible shareholders, who are the shareholders as on the date of violation i.e June 02, 2010), payable in cash subject to terms and conditions mentioned hereinafter. As on date, Target Company does not have any partly paid up Equity Shares.
- As on the date of PA, the Acquirers and PACs do not hold any equity share of the Target Company. The Acquirers and PACs have not acquired any equity shares of the Target Company during twelve months preceding the date of the PA.
- Currently the equity shares of Target Company are listed on BSE Limited ("BSE") having scrip code 511369.
- Currently the trading has been suspended as per Circular No. LIST/COMP/OPS/16/2019-2020 dated June 11, 2019 and Notice No. 20190903-37 dated September 03, 2019, action is initiated against the FFSL for non-payment of outstanding Annual Listing Fee.
- Since there has been no trading in the equity shares of the Target Company on BSE for last six months, preceding the date of PA, the equity shares of the Target Company are infrequently traded in terms of explanation (i) to Regulation 20(5) of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997. The Offer price of ₹ 1.40 per equity share has been determined as per Regulation 20(4) of the Regulations taking inter-alia into account the following factors:

Particulars	Value
The negotiated price under the Agreement	₹ 0.10
Highest price paid by the Acquirers and PACs for acquisitions including by way of allotment in a public or rights issue or preferential issue, if any during the twenty six weeks period prior to the date of the Public Announcement	Not Applicable
Average of the weekly high and low of the closing prices of the equity shares of Target Company as quoted on the BSE during the 26 weeks preceding the date of PA	Not Applicable
Average of the weekly high and low of the prices of the equity shares of Target Company as quoted on the BSE during the 2 weeks preceding the date of PA	Not Applicable
Other Financial Parameters as at 31st March 2019 :	
a. NAV per Equity share	₹ 1.40
b. Price Earning Capacity Value per Equity Share	-
c. Market Based Value	-

The Fair Value of ₹ 1.40 per share as certified vide Valuation Report dated January 29, 2020 issued by CA Vishnu Kant Kabra, Partner of M/S SRRV and Associates, Chartered Accountants, (Membership No. 403437, Firm Reg. No. 135901W) having its office at Office No. 215, Gundecha Industrial Estate, Akurli Road, Kandivali (East), Mumbai -400101, Maharashtra, India, Tele: + 91 22-60601105/+91 22-67337024, E-mail: srrvandassociates@gmail.com, being the highest of all the above parameters is justified in terms of Regulation 20(4) applicable in respect of infrequently traded shares.

In view of the parameters considered and presented in the table above, in the opinion of the Acquirers, PACs and Manager to the Offer, the Offer Price of ₹ 1.40 per equity share being the highest of the prices mentioned above is justified in terms of Regulation 20(5) and other applicable provisions of the SEBI (SAST) Regulations, 1997.

Note: "Offer Price" of ₹ 1.40 per share plus interest @10% per annum i.e ₹ 1.40 per share shall be payable to the eligible shareholders, who are the shareholders as on the date of violation i.e June 02, 2010.

- As on the date of PA, CapitalSquare Advisors Private Limited, the Manager to the Offer does not hold any equity share in the Target Company. The Manager to the Offer undertakes not to deal in the equity shares of Target Company up to a period of fifteen days after closure of the Offer.
- The Offer is not subject to any minimum level of acceptances from shareholders and is not a conditional Offer.
- This is not a competitive bid.
- There is no non-compete agreement between Acquirers, PACs and sellers and any other entity as envisaged under Regulation 20(8) of the Regulations.
- The Offer is not as a result of global acquisition resulting in indirect acquisition of Target Company.
- The Acquirers and PACs have undertaken to comply with the Regulations and complete the Offer formalities irrespective of the compliance or fulfillment or outcome of the Agreement with the Sellers.

2. INFORMATION ABOUT THE ACQUIRERS AND PACS:

2.1. INFORMATION ABOUT THE ACQUIRERS:

Name, PAN Age of Acquirers	Father / Husband Name	Residential Address and contact details	No. and % of shares of FFSL held as on the date of PA	Others Promoter entities and No. and % of shares held	Experience	Position in the Target Company	Details of the CA, who certified the Net Worth Certificate	Net Worth (Rs. in lakhs)
Mr. Bhagawati Prasad Jhunjunwala PAN: ACPVJ5021H Age: 59 years	Mr. Nathmal Jhunjunwala	Flat 1D, Rajagiri Residency, 125 Rukmani Lakshmi Pathi Road, Rajarathinam Stadium, Egmore, Chennai-600008, Tamil Nadu, India. Phone No: 9841060505 Email id: bpjworld@hotmail.com	NA	NA	He has more than over 3 Decades of Experience as Chartered Accountant & Company Secretary. Worked as Category-1 Merchant Banker and managed over 50 IPOs.	-	Mr. Vivek Kumar Agarwal, Partner, Membership No. 215314 M/s Swarna & Associates, Chartered Accountants, (Firm Registration No.: 010789S) Old No 22 A/67, New No 29/67, Prince Arcade, 2nd Floor, Office No 2M (Rear Block), Cathedral Road, Chennai-600086, Tamilnadu, Tel: 044 4856 6500 / 4867 9800 Email: swarnaandassociates@gmail.com	99.78
Mrs Mala Jhunjunwala PAN: ACTPJ4169L Age: 57 years	Mr. Bhagawati Prasad Jhunjunwala	Flat 1D, Rajagiri Residency, 125 Rukmani Lakshmi Pathi Road, Rajarathinam Stadium, Egmore, Chennai-600008, Tamil Nadu, India. Phone No: 9790854620 Email id: jhunjunwalamala@gmail.com	NA	NA	She has more than 30 years of experience in the field of financing activities.	-	Mr. Vivek Kumar Agarwal, Partner, Membership No. 215314 M/s Swarna & Associates, Chartered Accountants, (Firm Registration No.: 010789S) Old No 22 A/67, New No 29/67, Prince Arcade, 2nd Floor, Office No 2M (Rear Block), Cathedral Road, Chennai-600086, Tamilnadu, Tel: 044 4856 6500 / 4867 9800 Email: swarnaandassociates@gmail.com	399.24
Ms. Ruhi Jhunjunwala PAN: AFGPJ6887B Age: 33 years	Mr. Bhagawati Prasad Jhunjunwala	Flat 1D, Rajagiri Residency, 125 Rukmani Lakshmi Pathi Road, Egmore, Chennai-600008, Tamil Nadu, India. Phone No: 9841095143 Email id: ruhijhun@gmail.com	NA	NA	She has more than 3 years of experience in the field of art and culture.	-	Mr. Vivek Kumar Agarwal, Partner, Membership No. 215314 M/s Swarna & Associates, Chartered Accountants, (Firm Registration No.: 010789S) Old No 22 A/67, New No 29/67, Prince Arcade, 2nd Floor, Office No 2M (Rear Block), Cathedral Road, Chennai-600086, Tamilnadu, Tel: 044 4856 6500 / 4867 9800 Email: swarnaandassociates@gmail.com	144.29

2.2. INFORMATION ABOUT THE PACS:

Name, PAN /CIN, Date of Incorporation of PACs	Directors Name	Regd. Office address and contact details	No. and % of shares of FFSL held as on the date of PA	Others Promoter entities and No. and % of shares held	Business Activity	Position in the Target Company	Details of the CA, who certified the Net Worth Certificate	Net Worth (Rs. in lakhs)
SkyedNetwork Private Limited 04.03.2004 (CIN: U52392TN2004PTC052574) PAN AAHCS9498L	Mr. Bhagawati Prasad Jhunjunwala and Mrs. Mala Jhunjunwala	Flat 1C, Rajagiri Residency, 125 Marshalls Road, Egmore, Chennai-600008, Tamil Nadu, India. Phone No: 9841060505 Email id: skyednetworkpvtltd@gmail.com	NA	NA	The Company is engaged in the business of online education, sale of computer peripherals, hardware, software, electronic goods.	-	Mr. S.C.Bichawat, Proprietor, Membership No. 051719 M/s S.C.Bichawat & Co, Chartered Accountants, (Firm Registration No.: 000483S) 160, Govindappa Naicken Street, 3rd Floor, Chennai-600001, Tamilnadu Tel: 044 25380012 Email: bichawat@yahoo.co.in	127.98
Anurodh Merchandise Private Limited 19.02.2008 (CIN: U51109MB2008PTC122805) PAN AAGCA9277N	Mr. Kishan Kumar Jhunjunwala and Mr. Jayanta Das	9, Weston Street, 3rd Floor Unit No 318 Kolkata, West Bengal-700013 India Phone No: 9339520735 Email id: anurodhmerchandise@gmail.com	NA	NA	The Company is engaged in the business of dealing, broking and/or consulting in shares and securities.	-	Mr. Mohit Jhunjunwala, Proprietor, Membership No. 300180 M/s M Jhunjunwala & Associates, Chartered Accountants, (Firm Registration No.: 0328750E) 91 Central Avenue 4th Floor Room No 4, Kolkata - 700007 Tel: 9874282451 Email: m_jhunjunwala_associates@outlook.in	801.30
Radhasoami Resources Private Limited 06.03.1996 (CIN: U65920TN1996PTC091070) PAN AAACD5250G	Mrs. Fathima Jalal, Mr. Rohit Jhunjunwala, and Mrs. Kokila Gangan	JJ Manor, 2nd Floor, 146, Rukmani Lakshmi Pathi Road, Egmore, Chennai-600 008, Tamil Nadu Phone No: 7550006983 Email id: radhasoamiresources@gmail.com	NA	NA	Non-deposit taking NBFC	-	Mr. Vivek Kumar Agarwal, Partner, Membership No. 215314 M/s Swarna & Associates, Chartered Accountants, (Firm Registration No.: 010789S) Old No 22 A/67, New No 29/67, Prince Arcade, 2nd Floor, Office No 2M (Rear Block), Cathedral Road, Chennai-600086, Tamilnadu Tel: 044 4856 6500 /4867 9800 Email: swarnaandassociates@gmail.com	1716.13

Information of SkyedNetwork Private Limited, Anurodh Merchandise Private Limited and Radhasoami Resources Private Limited.

Name of the PACs	Name of the Promoters as on date of PA
SkyedNetwork Private Limited	Mala Jhunjunwala
	Reha Jhunjunwala
	Rohit Jhunjunwala
	Ruhi Jhunjunwala
	B.P Jhunjunwala (HUF)
Anurodh Merchandise Private Limited	Mr. S.G.F Melkha Singh
	Anita Jhunjunwala
	K K Jhunjunwala HUF
	JMD Sounds Limited
	Ambe Projects Limited
Radhasoami Resources Private Limited	Mala Jhunjunwala
	Reha Jhunjunwala
	Rohit Jhunjunwala
	Ruhi Jhunjunwala

The Brief Audited Financials of the PACs as on March 31, 2019 are as follows:

Particulars	SkyedNetwork Private Limited	Anurodh Merchandise Private Limited	Radhasoami Resources Private Limited
Total Income (Rs.in Lacs)	16.42	224.60	144.31
Profit/Loss After tax (Rs.in Lacs)	2.98	0.39	6.40
EPS (Rs.)	7.12	0.09	0.05
Net Worth (Rs.in Lacs)	127.98	801.86	1698.14

2.3. Relationship between the Acquirers and PACs:

Name of Acquirers	Nature of Relationship
Mrs Mala Jhunjunwala	Wife of Bhagwati Prasad Jhunjunwala
Ms Ruhi Jhunjunwala	Daughter of Bhagwati Prasad Jhunjunwala.

2.4. The Acquirers and PACs have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11, 11B read with Section 19 of the Securities and Exchange Board of India, 1992 ("SEBI Act") and regulation 44 and 45 of the SEBI (SAST) Regulations, 1997 read with regulations 32 and 35 of the SEBI (SAST) Regulations, 2011.

2.5. As on the date, Acquirers and PACs have confirmed that they are not declared as a fugitive economic offender under Section 12 of the Fugitive Economic Offenders Act, 2018

2.6. Acquirers and PACs have confirmed that they are not categorized as a "Willful Defaulter" in terms of Regulation (1)(ze) of the SEBI (SAST) Regulations, 2011. It has further confirmed that it is not appearing in the willful defaulters list of the Reserve Bank of India.

3. INFORMATION ABOUT THE TARGET COMPANY (FFSL):

3.1. Target Company having its registered office at 52, F3, 1st Floor, Diamond Block, Gandhi Main Road, Sri Krishna Vatika Appt., Puzhal Chennai Thiruvallur Tamil Nadu-600 066; Tel No. +91 9176898788, Email Id: firstfinancialserviceslimited@gmail.com website: www.ffsonline.com. Target Company was originally incorporated as First Financial Services Private Limited on October 17, 1984 with Registrar of Companies, Chennai and subsequently converted into Public Limited Company vide special resolution passed on October 02, 1994 and obtained fresh certificate of incorporation dated November 01, 1994. Consequently the name of the Company was changed to First Financial Services Limited. The CIN of the Target Company is L85100TN1984PLC011231.

3.2. As on the date of this PA the Authorised Share Capital of the Company is ₹ 16,00,00,000 comprising of 16,00,00,000 equity shares of ₹ 1.00 each. As on the date of this PA, the paid-up equity and voting share capital of the Target Company is ₹ 8,07,47,600 divided into 8,07,47,600 equity shares of ₹ 1.00 each fully paid-up. As on date there are no partly paid-up shares in the Target Company.

3.3. Target Company is presently engaged in the business of providing investment and financial services and acts as an advisor, intermediaries in merger and acquisitions.

3.4. The present Board of the Directors of the Target Company includes Mr. Nirmal Singh Mertia, Ms. Chandrika Girish Panchal, Mr. Girishkumar Panchal, and Mr. Selvaraj Selvam Arumai.

3.5. Brief financial of the Target Company are as follows:

Particulars	Period ended September 30, 2019 (Limited Review)	March 31, 2019 (Audited)	March 31, 2018 (Audited)	March 31, 2017 (Audited)
Total Income	21.59	58.37	492.13	1196.34
Profit/loss after tax	(123.83)	(384.78)	(26.55)	(18.38)
EPS (Rs.)	(0.15)	(0.48)	(0.08)	(0.02)
Net Worth	1277.69	1401.53	1786.31	1848.58

Source: Unaudited Limited review Results for the financial year ended on 30.09.2019 and Audited Annual Reports for the financial year ended on 31.03.2017, 31.03.2018 and 31.03.2019.

4. REASONS FOR THE OFFER AND FUTURE PLANS ABOUT TARGET COMPANY:

- This offer has been made pursuant to Regulation 10 and 12 and other provisions of Chapter III and in compliance with the Regulations. The Acquirers and PACs do not belong to Promoter and Promoter Group of the Target Company and had collectively acquired 21,76,650 shares through Memorandum of Understanding (MOU), which was more than the permissible threshold limit of 15.00% prescribed under regulation 10 of SEBI (SAST) Regulations, 1997. Accordingly the Acquires were required to make an Open Offer within 4 working days from the date of such agreement i.e. June 02, 2010 being the date of PA. The Acquirers and PACs failed to make Public Announcement in terms of SEBI (SAST) Regulations, 1997. Therefore, the SEBI vide its Order No. Ref. No. WTM/MB/IVD/10/5959/2019-20 dated December 09, 2019 has directed the Acquirers and the PACs to make Public Announcement to acquire shares of Target Company in accordance with SEBI (SAST) Regulations, 1997, within 45 days from the date of Service of the order. The Acquirers/PACs along with the consideration amount, shall be liable to pay an interest of 10% per annum from June 02, 2010 till the date of payment consideration to the equity shareholders who were holding shares in the Target Company on the date of violation i.e June 02, 2010 and whose shares are accepted in the Offer.
- Accordingly the obligation of the Acquirers and PACs to make the Public Announcement under Regulation 10 and 12 of the SEBI (SAST) Regulations, 1997, in compliance with the SEBI Order, is being complied with now.
- The prime object of the offer is to comply with the order issued by SEBI and at the same time give a fair exit opportunity to the shareholders of the target company at current date. In terms of Regulation 35(2)(b) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations 2011, any obligation or liability acquired, accrued or incurred under SEBI (SAST) Regulation, 1997 shall remain unaffected as if the SEBI (SAST) Regulation, 1997 have never been repealed. Accordingly this Open Offer shall be undertaken and completed in accordance with the SEBI (SAST) Regulation, 1997.

Continued on next page....

BOI AXA Mutual Fund

(Investment Manager: BOI AXA Investment Managers Private Limited)

Registered Office: B/204, Tower 1, Peninsula Corporate Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400013
CIN: U65900MH2007FTC173079



NOTICE-CUM-ADDENDUM NO. 14/2019-20

NOTICE-CUM-ADDENDUM TO THE SCHEME INFORMATION DOCUMENTS ("SIDs"), KEY INFORMATION MEMORANDA ("KIMs") AND STATEMENT OF ADDITIONAL INFORMATION ("SAI") OF BOI AXA MUTUAL FUND ("FUND").

A. Appointment of Director of BOI AXA Trustee Services Private Limited (Trustee):

Mr. Himanshu Joshi has been appointed as an Independent Director on the Board of Trustee Company w.e.f. January 28, 2020.

Accordingly, the following details stand inserted under the section titled "Details of Trustee Directors" in Section II (C) (b) of the SAI:

Name	Age/Qualification	Experience in brief
Mr. Himanshu Joshi	Age: 61 years Qualification: B.Com, CAIIB, Diploma in Treasury and Risk Management	Mr. Himanshu Joshi has more than 35 years of rich experience in banking sector. Mr. Joshi is a graduate in Commerce with CAIIB and Diploma in Treasury & Risk Management. In his last assignment, Mr. Joshi held the position of Executive Director of Oriental Bank of Commerce from August 2016 to October 2018. Mr. Joshi started his career in 1981 as a Management Trainee in Punjab National Bank. During his long career spanning over 34 years with Punjab National Bank, he worked in various capacities at Branches and Circle Offices of the Bank. On his elevation as General Manager in 2013, he was assigned the responsibility of Field General Manager of Bhopal. During his tenure, FGMO Bhopal was one of the top performing FGMO in Punjab National Bank and he was the first in the entire banking industry to introduce Rupay Personalised Debit Card in Hindi. Thereafter, he was assigned with portfolio of Treasury Division at Mumbai in May 2015. At the time of his relieving from Punjab National Bank, he was the Chief Compliance Officer of the Bank.

B. Change in address of Investor Service Center (ISCs)/Official Point of Acceptance (OPAs) of KFin Technologies Private Limited:

Investors are requested to note the following change in address of ISCs/OPAs of KFin Technologies Private Limited (KFinTech Pvt. Ltd), Registrar & Transfer Agent to the Fund:-

ISC Location	Existing Address	New Address	Effective date
Ambala	KFin Technologies Pvt. Ltd, 6349, 1 st Floor, Nicholson Road, Adjacent KOS Hospital Ambala Cantonment, Ambala - 133 001	KFin Technologies Pvt. Ltd, 6349, 2 nd Floor, Nicholson Road, Adjacent KOS Hospital Ambala Cant, Ambala -133 001, Haryana	January 31, 2020
Meerut	KFin Technologies Pvt. Ltd, 1 st Floor, Medi Centre Opp. ICICI Bank, Hapur Road, Near Bachha Park, Meerut - 250 002	KFin Technologies Pvt. Ltd, H No 5, Purva Eran, Opp. Syndicate Bank, Hapur Road, Meerut - 250 001, Uttar Pradesh	January 31, 2020
Muzaffarpur	KFin Technologies Pvt. Ltd, First Floor, Shukla Complex, Near ICICI Bank, Civil Court Branch, Company Bagh, Muzaffarpur - 842 001	KFin Technologies Pvt. Ltd, First Floor Saroj Complex, Diwam Road, Near Kalyani Chowk, Muzaffarpur - 842 001, Bihar	January 31, 2020
Varanasi	KFin Technologies Pvt. Ltd, D-64/132, 1 st Floor, Anant Complex, Sigra, Varanasi - 221 010	KFin Technologies Pvt. Ltd, D-64/132, 2 nd Floor, KA, Mauza, Shivpurwa, Settlement Plot No 478, Pargana: Dehat Amanat, Mohalla Sigra, Varanasi - 221 010, Uttar Pradesh	January 31, 2020
Bhagalpur	KFin Technologies Pvt. Ltd, 2 nd Floor, Chandralok Complex Ghantaghar, Radha Rani Sinha Road, Bhagalpur - 812 001	KFin Technologies Pvt. Ltd, 2 nd Floor, Chandralok Complex, Near Ghanta Ghar, in the city of Bhagalpur - 812 001, Bihar	January 31, 2020
Gurgaon	KFin Technologies Pvt. Ltd, Shop No.18, Ground Floor, Sector - 14, Opp. AKD Tower, Near Huda Office, Gurgaon - 122 001	KFin Technologies Pvt. Ltd, 2 nd Floor, Vipul Agora, M. G. Road, in the city of Gurgaon - 122 001, Haryana	January 31, 2020
Rohtak	KFin Technologies Pvt. Ltd, 1 st Floor, Ashoka Plaza, Delhi Road, Rohtak - 124 001	KFin Technologies Pvt. Ltd, Shop No 14, Ground Floor, Ashoka Plaza, Delhi Road, in the city of Rohtak - 124 001, Haryana	January 31, 2020
Erode	KFin Technologies Pvt. Ltd, No. 4 Veerappan Traders Complex, KMY Salai Sathy Road, Opp. Erode Bus Stand, Erode - 638003	KFin Technologies Pvt. Ltd, Address No 38/1, Sathy Road, (VCTV Main Road), Sorna Krishna Complex, Ground Floor, Erode - 638 003, Tamilnadu	February 1, 2020
Bilaspur	KFin Technologies Pvt. Ltd, Shop No. - 225, 226 & 227, 2 nd Floor, Narayan Plaza Link Road, Bilaspur - 495 001	KFin Technologies Pvt. Ltd, Anandam Plaza, Shop. No. 306, 3 rd Floor, Vyapar Vihar Main Road, Bilaspur - 495 001, Chhattisgarh, Bilaspur- 495 001, Chatisgarh	February 11, 2020
Allahabad	KFin Technologies Pvt. Ltd, RSA Towers 2 nd Floor, Above Sony TV Showroom, 57 S. P. Marg Civil Lines, Allahabad - 211 001	KFin Technologies Pvt. Ltd, Saroj Bhawan, Patrika Marg, Civil Lines, in the city of Allahabad - 211 001, Uttar Pradesh	February 10, 2020
Moradabad	KFin Technologies Pvt. Ltd, Om Arcade, Parker Road, Above Syndicate Bank Chowk Tari Khana, Moradabad - 244 001	KFin Technologies Pvt. Ltd, Chadha Complex, G. M. D. Road, Near Tadi Khana, Chowk, in the city of Moradabad - 244 001, Uttar Pradesh	February 10, 2020
Noida	KFin Technologies Pvt. Ltd, 405, 4 th Floor, Vishal Chamber, Plot No.1 Sector-18, Noida - 201 301	KFin Technologies Pvt. Ltd, F- 21, Sector - 18, in the city of Noida - 201 301, Uttar Pradesh	February 20, 2020
Jaipur	KFin Technologies Pvt. Ltd, 516/A, 3 rd Floor, Land Mark Building Opp. Jai Club, Mahaver Marg C Scheme, Jaipur - 302 001	KFin Technologies Pvt. Ltd, Office Number 101, 1 st Floor, Okay Plus Tower, Next to Kalyan Jewellers, Government Hostel Circle, Ajmer Road, Jaipur - 320 001, Rajasthan	February 20, 2020

This Notice-cum-Addendum forms an integral part of the SID/KIM/SAI of various schemes of the Fund (collectively documents).

All other terms and conditions appearing in the documents being modified through this addendum remain unchanged.

For BOI AXA Investment Managers Private Limited (Investment Manager for BOI AXA Mutual Fund)

Place : Mumbai
Date : January 29, 2020
Sd/-
Authorised Signatory
Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

CINEVISTA
Regd. Office: Plot No. 1, L.B.S. Marg, Gandhinagar, Kanjurmarg (W), Mumbai -400078

NOTICE
Notice is hereby given pursuant to Regulation 47 read with Regulation 29 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that the Meeting of the Board of Directors of the Company will be held on Thursday, the 13th day of February, 2020, at 11:00 a.m. at the registered office of the Company to consider, inter alia, and take on record the Standalone & Consolidated Audited Financial Results for the quarter ended 31st December, 2019.
This intimation will also be made available on the website of the Company www.cinevista.com and on the website of the Stock Exchanges where the shares of the Company are listed i.e. www.bseindia.com and www.nseindia.com.
By order of the Board
For Cinevista Limited
Sd/-
Kilpa M. Goradia
Company Secretary
Place : Mumbai
Date : 29th January, 2020

NOTICE FOR SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
PIXION MEDIA PRIVATE LIMITED (IN LIQUIDATION)
LIQUIDATOR'S ADDRESS:
As per IBBI Records: 303, Chandra GHS Limited, Golf Course Road, Plot no. 64, Sector 55, Gurgaon, Haryana-122011
Correspondence Address: Anil Kumar, Mobile No.: +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com, pixion.crp@gmail.com
Address: Third Floor, C-108, KMSR Kothari House Sector -2, Noida, Uttar Pradesh 201301
Landline No.: 0120 4566433
NOTICE is hereby given that the below mentioned properties are being sold by online E-Auction

Lot No.	Brief Description of Assets	Reserve Price	EMD Amount
1.	21ST Floor, Lotus Neelkamal Business Park, Oshwara, Andheri West, Mumbai-450053, Measuring 557.40 Sq. Mtr.	Rs 13,50,00,000	Rs 1,00,00,000

Property Inspection Date: 5th February, 2020
Last date of submitting EMD and KYC: 10th February, 2020
Date and Time of E-Auction: 11:00 AM to 03:00 PM, 13th February, 2020
For Inspection, Contact: Mr. Anil Kumar, Contact No.: +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com
For detailed terms and condition of E-auction sale, refer TENDER DOCUMENTS available on http://www.eauctions.co.in.
For E-auctions details contact Mr. Dixit Prajapati (M-7874138237) on admin@eauctions.co.in or Liquidator at ani2566@gmail.com Interested bidders are requested to check out and submit a bid for the same.

TERMS AND CONDITION

- E-Auction will be conducted on "AS IT IS WHERE IT IS" and "WHATEVER THERE IS BASIS" "WITHOUT RECOURSE" through approved service provider Linkstar Infosys Pvt. Ltd. E-Auction tender document containing online-auction bid form, Declaration, General Terms and condition of online auction sale are available on websites https://eauctions.co.in, Contact: Mr. Dixit Prajapati (M-7874138237).
- The intending bidders prior to submitting their bid, should make their independent inquiries regarding the encumbrances, title of property, claims/rights/dues/affecting the property, inspect the property at their own expenses and satisfy themselves.
- For any kind of queries, kindly contact:
a. Mr. Anil Kumar, +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com
b. Mr. Sushobhan Das, Contact Number +91 8794932907, Email Id: pixion.crp@gmail.com
3. The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the following Bank Account:
Name of the Bank: Indian Overseas Bank
Bank Address: Preet Vihar Branch, Block A, Narula Market, New Delhi
Name of Account Holder: M/s Pixion Media Private Limited Escrow A/c (in Liquidation)
Bank Account No.: 13050200002221
IFSC Code: IOBA0011305
Contact details of the Branch Manager: Mr. Nidhir Kant, M: +91 9999077338
- The intending bidder should submit the evidence for EMD deposit and Tender Request letter for participation in the E-auction along with self attested copy of following documents to office of the liquidator or by email on or before 10th February, 2020:-
(1) Proof of identification (2) Current address proof (3) PAN card
(4) Valid Email Id (5) Contact number
- Name of the eligible bidders will be identified by the liquidator to participate in online e-auction on the portal https://eauctions.co.in. The e-auction service provider Linkstar will provide user id and password to eligible bidders by email.
- The assets of the company in Liquidation shall not be sold below the Reserve Price. Auction shall commence at one increment above the reserve price and bidders shall be free to bid among themselves by improving their offer with bid increment amount.
- The EMD of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The successful bidder shall have to deposit the EMD amount as mentioned above, immediately on acceptance of bid price by the Liquidator and balance of the sale price within 30 days. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money.
- Once the interested buyer deposits the EMD, s/he has to participate in the E-auction mandatorily. Failure to participate would result in forfeiture of the EMD amount so deposited. The purchaser shall bear the applicable stamp duties/transfer charge, fees, etc. and all the statutory non-statutory dues, custom duties, GST taxes, rates, assessment charges, fees, etc. payable to any government or non-government agencies in respect of the property put on auction.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefore.
- The sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
- The sale shall be subject to provisions of Insolvency and Bankruptcy code 2016 and Regulations made therefor.
- Please Note, the Enforcement Directorate, vide its order dated 27.12.2019, has provisionally attached the assets of the Corporate Debtor. The above attachment so made by the ED is not in correspondence with Section 32(a) of the Insolvency and Bankruptcy Code, 2016, which overrules any kind of attachment, seizure, retention or confiscation of the assets of Corporate Debtor by any authority. Therefore, the Liquidator is taking all possible legal actions to get this order vacated.

Place: Delhi
Date: 30.01.2020
Sd/-
CA. Anil Kumar
Liquidator
IBBI/PA-001/IP-P000144/2017-18/10308

PSP Projects Limited
Registered Office: PSP House, Opp. Celesta Courtyard, Opp. Lane of Vikramnagar Colony, Iscon-Ambli Road, A/had-380058 (Gujarat), CIN: L45201GJ2008PLC054868
Email: grievance@pspprojects.com, Website: www.pspprojects.com

NOTICE OF BOARD MEETING
NOTICE is hereby given that pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company is scheduled to be held on Friday, February 07, 2020 at the Registered office of the company inter-alia, to consider and approve the Limitedly reviewed (Unaudited) financial Results (Standalone & Consolidated) of the company as per Indian Accounting Standard (IND-AS) for the quarter and nine months ended December 31, 2019.
The said Notice is also available on the company's website at www.pspprojects.com and on the website of the stock exchanges at www.bseindia.com and www.nseindia.com
For, PSP Projects Limited
Sd/-
Mittali Christachary
Company Secretary & Compliance Officer
Place : Ahmedabad
Date : January 29, 2020

NOTICE FOR SALE OF ASSETS UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
PEARL VISION PRIVATE LIMITED (IN LIQUIDATION)
LIQUIDATOR'S ADDRESS:
As per IBBI Records: 303, Chandra GHS Limited, Golf Course Road, Plot no. 64, Sector 55, Gurgaon, Haryana-122011
Correspondence Address: Anil Kumar, Mobile No.: +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com, pearl.crp@gmail.com
Address: Third Floor, C-108, KMSR Kothari House Sector -2, Noida, Uttar Pradesh 201301
Landline No.: 0120 4566433
NOTICE is hereby given that the below mentioned properties are being sold by online E-Auction

Lot No.	Brief Description of Assets	Reserve Price	EMD Amount
1.	19th Floor, Lotus Neelkamal Business Park, Oshwara, Andheri West, Mumbai-450053, Measuring 557.40 Sq. Mtr.	Rs 13,50,00,000	Rs 1,00,00,000
2.	Second floor, Plot No. 202, Land Mark Building, (Bandra West), Mumbai, Measuring 2422 Sq. Ft.	Rs 15,00,00,000	Rs 1,00,00,000

Property Inspection Date: 5th February, 2020
Last date of submitting EMD and KYC: 10th February, 2020
Date and Time of E-Auction: 11:00 AM to 03:00 PM, 13th February, 2020
For Inspection, Contact: Mr. Anil Kumar, Contact No.: +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com
For detailed terms and condition of E-auction sale, refer TENDER DOCUMENTS available on http://www.eauctions.co.in.
For E-auctions details contact Mr. Dixit Prajapati (M-7874138237) on admin@eauctions.co.in or Liquidator at ani2566@gmail.com Interested bidders are requested to check out and submit a bid for the same.

TERMS AND CONDITION

- E-Auction will be conducted on "AS IT IS WHERE IT IS" and "WHATEVER THERE IS BASIS" "WITHOUT RECOURSE" through approved service provider Linkstar Infosys Pvt. Ltd. E-Auction tender document containing online-auction bid form, Declaration, General Terms and condition of online auction sale are available on websites https://eauctions.co.in, Contact: Mr. Dixit Prajapati (M-7874138237).
- The intending bidders prior to submitting their bid, should make their independent inquiries regarding the encumbrances, title of property, claims/rights/dues/affecting the property, inspect the property at their own expenses and satisfy themselves.
- For any kind of queries, kindly contact:
a. Mr. Anil Kumar, +91 9873121883 / +91 9999458899, Email Id: ani2566@gmail.com
b. Mr. Sushobhan Das, Contact Number +91 8794932907, Email Id: pearl.crp@gmail.com
3. The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the following Bank Account:
Name of the Bank: Indian Overseas Bank
Bank Address: Preet Vihar Branch, Block A, Narula Market, New Delhi
Name of Account Holder: M/s Pearl Vision Private Limited Escrow A/c (in Liquidation)
Bank Account No.: 13050200002223
IFSC Code: IOBA0011305
Contact details of the Branch Manager: Mr. Nidhir Kant, M: +91 9999077338
- The intending bidder should submit the evidence for EMD deposit and Tender Request letter for participation in the E-auction along with self attested copy of following documents to office of the liquidator or by email on or before 10th February, 2020:-
(1) Proof of identification (2) Current address proof (3) PAN card
(4) Valid Email Id (5) Contact number
- Name of the eligible bidders will be identified by the liquidator to participate in online e-auction on the portal https://eauctions.co.in. The e-auction service provider Linkstar will provide user id and password to eligible bidders by email.
- The assets of the company in Liquidation shall not be sold below the Reserve Price. Auction shall commence at one increment above the reserve price and bidders shall be free to bid among themselves by improving their offer with bid increment amount.
- The EMD of the successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The EMD shall not bear any interest. The successful bidder shall have to deposit the EMD amount as mentioned above, immediately on acceptance of bid price by the Liquidator and balance of the sale price within 30 days. Default in deposit of amount by the successful bidder would entail forfeiture of the whole money.
- Once the interested buyer deposits the EMD, s/he has to participate in the E-auction mandatorily. Failure to participate would result in forfeiture of the EMD amount so deposited. The purchaser shall bear the applicable stamp duties/transfer charge, fees, etc. and all the statutory non-statutory dues, custom duties, GST taxes, rates, assessment charges, fees, etc. payable to any government or non-government agencies in respect of the property put on auction.
- The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefore.
- The sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
- The sale shall be subject to provisions of Insolvency and Bankruptcy code 2016 and Regulations made therefor.
- Please Note, the Enforcement Directorate, vide its order dated 27.12.2019, has provisionally attached the assets of the Corporate Debtor. The above attachment so made by the ED is not in correspondence with Section 32(a) of the Insolvency and Bankruptcy Code, 2016, which overrules any kind of attachment, seizure, retention or confiscation of the assets of Corporate Debtor by any authority. Therefore, the Liquidator is taking all possible legal actions to get this order vacated.

Place: Delhi
Date: 30.01.2020
Sd/-
CA. Anil Kumar
Liquidator
IBBI/PA-001/IP-P000144/2017-18/10308

- The Acquirers and PACs do not have any plans to dispose off or otherwise encumber any significant assets of Target Company in the next two years except in the ordinary course of business of the Target Company.
- STATUTORY APPROVALS/ OTHER APPROVALS REQUIRED FOR THE OFFER:**
 - As on the date of this PA, to the best of the knowledge of the Acquirers and PACs, there are no other statutory approvals and / or consents required. However, the Offer would be subject to all statutory approvals as may be required and / or may subsequently become necessary to acquire at any later date.
 - In case of delay in receipt of statutory approvals, SEBI has power to grant extension of time to Acquirers and PACs for payment of consideration to shareholders, subject to the Acquirers and PACs agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22(12) of the Regulations. Further, if the delay occurs on account of willful default by the Acquirers and PACs in obtaining the requisite approvals, Regulation 22(13) of the Regulations will become applicable.
 - The Acquirers and PACs do not require any approval from its bankers / lending Institutions for the aforesaid Offer.
- DELISTING OPTION TO THE ACQUIRERS AND PACS IN TERMS OF REGULATION 21(3):**
Pursuant to this Open Offer, the public shareholding of the Target Company shall not be reduced below the minimum limit specified in the SEBI (Listing Obligation and Disclosure Requirement) Regulation, 2015.
- FINANCIAL ARRANGEMENTS:**
 - The Acquirers and PACs have adequate financial resources and have made firm financial arrangement for the implementation of the Offer in full out of their own sources / network and no borrowings from Banks/ FIs or Foreign sources is envisaged Mr. Vivek Kumar Agarwal, Partner, Membership No. 215314, M/s Swarna & Associates, Chartered Accountants, (Firm Registration No.: 010789S) Old No 22 A/67, New No 29/67, Prince Arcade, 2nd Floor, Office No 2 M Rear Block, Cathedral Road, Chennai-600086, Tamilnadu, vide certificate dated January 29, 2020 has certified that sufficient resources are available with the Acquirers and PACs for fulfilling the obligations under this "Offer" in full.
 - The total fund requirement for the Offer is ₹ 2,78,55,968/- (Rupees Two Crore Seventy Eight Lakhs Fifty Five Thousand Nine Hundred and Sixty Eight Only). In accordance with Regulation 28 of the Regulations, the Acquirers and PACs have opened a Cash Escrow Account ("Escrow Account") with IndusInd Bank Limited ("Escrow Banker") and deposited therein ₹ 69,70,000 being more than 25% of the total consideration payable to shareholders under the Offer. The cash deposited in the Escrow Account has been confirmed by the Escrow Banker.
Note: "Offer Price" of ₹ 1.40 per share plus interest @10% per annum i.e ₹ 1.40 per share shall be payable to the eligible shareholders i.e who are the shareholders as on the date of violation i.e June 02, 2010.
 - The Manager to the Offer, Capital Square Advisors Private Limited, Mumbai has been duly authorised by the Acquirers and PACs to operate & realize the value of Escrow Account in terms of the Regulations.
 - The Manager to the Offer confirms that the firm arrangement for the funds and money for payment through verifiable means are in place to fulfill the offer obligations.
- OTHER TERMS OF THE OFFER:**
 - The Letter of Offer ("LoF") together with Form of Acceptance cum Acknowledgement shall be mailed to those equity shareholders of Target Company whose names appear on the Register of Members of Target Company and to those beneficial owners of the Equity Shares of Target Company, whose names appear as beneficiaries on the records of the respective Depository Participant ("DP"), at the close of business hours on June 02, 2010 ("Specified Date"). The LoF along with Form of Acceptance ("FoA") and Form of Withdrawal ("FoW") would also be at SEBI's website: www.sebi.gov.in from the date on which Offer opens. Eligible persons to the offer may download these forms for their use.
 - The Acquirers have appointed Bigshare Services Private Limited as the Registrar to the Open Offer (hereinafter referred to as "Registrar").
 - Beneficial owners (holders of shares in dematerialized form) who wish to tender their shares will be required to send their Form of Acceptance cum Acknowledgement along with a photocopy of the delivery instructions in "Off-market" mode, duly acknowledged by the Depository Participant in favour of the Special Depository Account, to the Registrar to the Offer, in accordance with the instructions to be specified in the LO.
 - Procedure for Equity Shares held in physical form:**
As per the proviso to Regulation 40(1) of the LODR Regulations (notified by the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fourth

- Amendment) Regulations, 2018) read with the press release dated December 3, 2018 and March 27, 2019 issued by SEBI, effective from April 1, 2019, requests for effecting transfer of securities of listed companies shall not be processed unless the securities are held in the dematerialized form with a Depository. Accordingly, the Eligible Public Shareholders desirous of tendering their Equity Shares held in physical form can do so only after the shares are dematerialized and are advised to approach the concerned DP to have their Equity Shares dematerialized.
- Procedure for Equity Shares held in Demat Form:**
The Equity Shareholders who are holding the Equity Shares in demat form and who desire to tender their Equity Shares in this Offer shall approach their Selling Broker, indicating details of Shares they wish to tender in Open Offer.
The Selling Broker shall provide early pay-in of demat shares (except for Custodian Participant orders) to the Clearing Corporation before placing the bids / orders and the same shall be validated at the time of order entry.
For Custodian Participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the Custodian. The Custodians shall either confirm or reject orders not later than close of trading hours on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by BSE / Clearing Corporation, before the opening of the Offer.
Upon placing the bid, the selling member(s) shall provide Transaction Registration slip ("TRS") generated by the Exchange Bidding System to the shareholder. TRS will contain details of order submitted like Bid ID No. DP ID, Client ID, No of Equity Shares tendered etc.
- The Public Shareholders, who were holding the shares in the Target Company as on the date of violation i.e June 02, 2010 and who are continuing as shareholder as on current date are eligible to participate in this Offer at any time during the tendering period for this Offer.
- Shareholders who have sent their shares for dematerialization need to ensure that the process of getting shares dematerialized is completed well in time so that the credit in the Escrow Account should be received on or before the closure of the Offer, else the application would be rejected.
- Acceptance of Shares**
Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines.
In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirer shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot.
- Procedure for Tendering the Shares In Case of Non Receipt of the Letter of Offer**
A Shareholder may participate in the Offer by approaching their broker / Selling Broker and tender Shares in the Open Offer as per the procedure mentioned in the Letter of Offer.
The Letter of Offer along with acceptance form will be dispatched to all the Public Shareholders, who were holding the shares in the Target Company as on the date of violation i.e June 02, 2010 and who are continuing as shareholder as on current date are eligible to participate in this Offer at any time during the tendering period for this Offer. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the website of SEBI (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares of the Target Company.
The Letter of Offer along with the Form of Acceptance would also be available at website of SEBI, www.sebi.gov.in and shareholders can also apply by downloading such forms from the said website.
Alternatively, in case of non-receipt of the Letter of Offer, the Eligible Public Shareholders holding the Equity Shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents as mentioned in paragraph 8, Such Eligible Public Shareholders have to ensure that their order is entered in the electronic platform of BSE which will be made available by BSE before the closure of the Tendering Period.
- The Acquirers and PACs undertake to pay interest pursuant to Regulation 22(12) to the shareholders for the delay, if any, in payment of consideration.

8.11. A schedule of some of the major activities in respect of the Offer is given below

Activity	Date	Day
Date Of Public Announcement	January 30, 2020	Thursday
Specified date (for the purpose of determining the names of shareholders to whom the Letter of Offer will be sent)	June 02, 2010	Wednesday
Last day for a Competitive Bid, if any	February 20, 2020	Thursday
Last Date by which the Letter Of Offer will be Dispatched to the shareholders	March 06, 2020	Friday
Date of Opening of the Offer	March 25, 2020	Wednesday
Last date for revising the Offer Price/ Number of Shares	March 30, 2020	Monday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	April 07, 2020	Tuesday
Date of Closing of the Offer	April 13, 2020	Monday
Date of communicating rejection/acceptance and payment of consideration for applications accepted.	April 28, 2020	Tuesday

GENERAL:

- Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement / Letter of Offer, can withdraw the same upto April 07, 2020 i.e. three working days prior to the date of Closure of the Offer.
- If there is any upward revision in the Offer Price upto seven working days prior to the closure of the Offer i.e. March 30, 2020 or withdrawal of the Offer, the same would be informed by way of PA in the same newspapers where this PA appears and the revised Price would be payable to all the shareholders who have tendered their shares any time during the Offer.
- As per the available information, the Acquirers and PACs, Seller and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of the direction issued u/s 11B of the SEBI Act or under any other regulations made under the SEBI Act.
- If there is a competitive bid:
 - The Open Offers under all the subsisting bids shall close on the same day.
 - As the Offer price cannot be revised during 7 working days prior to the closing date of the Offer / bids, it would therefore be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly.
- Pursuant to Regulation 13 of the Regulations, the Acquirers and PACs have appointed CapitalSquare Advisors Private Limited, Mumbai, as the Manager to the Offer.
- The Acquirers has appointed Bigshare Services Private Limited as the Registrar to the Offer having office at 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai 400 059; Tel: +91 22 6263 8200, Fax +91 22 6263 8299, E-mail: investor@bigshareonline.com, Contact Person Mr. Babu Rappael
- The Acquirers and PACs accept full responsibility for the information contained in this Public Announcement and also for their obligations as laid down in the Regulations.
- This PA will be available on SEBI's website at www.sebi.gov.in. Eligible persons to the Offer may also download a copy of the LoF along with Form of Acceptance and Form of Withdrawal which will be available on the website of SEBI from the date of Opening of Offer i.e. March 25, 2020.
- For further details, please refer to the LoF & Acceptance Form.

Issued by the Manager to the Offer

CAPITALSQUARE
Teaming together to create value

For and on behalf of the Acquirers and PACs:

Sd/- Bhagwati Prasad Jhunjhunwala ("Acquirer 1")	Sd/- Mala Jhunjhunwala ("Acquirer 2")	Sd/- Ruhii Jhunjhunwala ("Acquirer 3")
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Sd/-
SkyedNetwork Pvt. Ltd.
("PAC 1")

Sd/-
Anurodh Merchandise Pvt. Ltd.
("PAC 2")

Sd/-
Radhasoami Resources Pvt. Ltd.
("PAC 3")

Place : Mumbai
Date: 29/01/2020